

5984
II ADJ
A
5/9/13

(6)

:: HIGH COURT OF MADHYA PRADESH : JABALPUR ::
// MEMORANDUM //

No. D/4005

Jabalpur, dated 04/09/2013

To,

All District & Sessions Judges of
MADHYA PRADESH.

Sub :- Report of transaction of movable property by the
Judicial Officer to the High Court.

Ref:- Gazettee Notification No. C.3-14-2012-1-3, Bhopal
dated 28 Jan, 2013 published on 1st Feb., 2013 in
Gazettee of M.P.

As directed, on the above cited subject and reference, I
am to inform you in accordance with the amendment in Rule
19 (2-A) (3) M.P. Civil Services (Conduct) Rules, 1965 as referred
above. You are hereby requested to inform all your subordinate
Judicial Officers to send the report to the Hon'ble High Court
regarding transaction entered into by them in their own name or in
the name of a member of their family in respect of movable
property, only, if value of such property exceeds two month's basic
pay of the concerned Judicial Officer.

Shambhu
04/09/13
(SHAMBHU DAYAL DUBEY)
PRINCIPAL REGISTRAR
(INSPECTION & VIGILANCE)